

- (b) whether there has been a decline in the cases of ragging in educational institutes;
- (c) if so, the percentage thereof; and
- (d) whether the present anti-ragging law is sufficient to prevent ragging or it is required to make more stringent laws in this regard so that the prevention of inhuman crimes in the names of ragging is ensured?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) Although information on cases pertaining to ragging in higher educational institution has not been maintained centrally so far, provision has been made for maintaining such information by the 'National Anti-Ragging Helpline' established on 20th June, 2009 under the UGS Regulations in respect of ragging which have come into force from 17th June, 2009.

(d) The University Grants Commission has notified its regulations on the Curbing of the Menace of Ragging in Higher Educational Institutions. These regulations are comprehensive and provide for a number of punitive and prohibitive measures including stopping of grants by UGC and also withdrawal of affiliation/recognition or other privileges conferred, if higher education institutions fail to comply with any of the provision of regulations or fail to curb ragging effectively. The regulations also require higher education institutions to take effective steps in order to sensitize students on the dehumanizing effects of ragging and generate awareness among all stakeholders regarding the penal laws applicable to incidents of ragging. The All India Council for Technical Education (AICTE) has also notified its anti-ragging regulations on 01.07.2009.

#### **Regulation of private universities**

1878. SHRIMATI MOHSINA KIDWAI:  
SHRI MAHENDRA MOHAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government has decided to regulate admission and fee structure of various private universities in the country;
- (b) if so, the details thereof;
- (c) the details of complaints received by the University Grants Commission (UGC) about malpractices in admission and fee structure of private universities; and
- (d) the manner in which such malpractices by private universities will be curbed?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The University Grants Commission regulation for admission and fee structure in institutions deemed to be universities is presently under consideration of the Government.

(c) and (d) According to the University Grants Commission (UGC), complaints are received by the Commission that some of the private universities do not refund the fee to the students, who opt out of the institution after taking admission, and also do not return their

original certificates. The Commission has issued a public notice followed by a letter to all universities to refund the fee and return the original documents of the students in such cases. A legislative proposal to prohibit unfair practices in technical education, medical education and universities is under consideration of the Government.

**Number of students passing from Deemed Universities**

1879. SHRIMATI SYEDA ANWARA TAIMUR:

SHRI VIJAY JAWAHARLAL DARDA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of Deemed Universities in the country, State-wise;
- (b) whether these are teaching or affiliating universities;
- (c) whether this system of granting Deemed University status, contributed towards improving the quality of graduate, post-graduate and professional courses; and
- (d) if so, the percentage of students passing out of these universities as compared to regular universities functioning in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) As on 16th July, 2009, One hundred twenty-nine institutions have been declared by the Central Government, under Section 3 of the University Grants Commission (UGC) Act, 1956, as Institutions 'Deemed-to-be-Universities. The State-wise details are given below:

Sr. No.	Name of the State/ Union Territory	Number of institutions declared as 'Deemed to be Universities' under Section 3 of the UGC Act, 1956
1	2	3
(1)	Andhra Pradesh	07
(2)	Arunachal Pradesh	01
(3)	Bihar	02
(4)	Gujarat	02
(5)	Haryana	05
(6)	Jharkhand	02
(7)	Karnataka	15
(8)	Kerala	02
(9)	Madhya Pradesh	03
(10)	Maharashtra	21